

12.00 hrs.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Mr. Speaker, Sir, with your permission, through you, I would like to communicate the decision that has been taken in the Business Advisory Committee for the approval of the august House. It was decided that we would take up item no. 39, vote it first and then the hon. Prime Minister will make the statement on international affairs. Thereafter, we can take up what we commonly call the 'Zero Hour'. So, I request the members to hold their questions on 'Zero Hour' till we complete these two items of business.

SHRI RAM VILAS PASWAN (Roseraj): We have no objection to that.

MR. SPEAKER: I think the Members have been cooperating splendidly and this arrangement has also been agreed. So, we would take up the item suggested by the Parliamentary Affairs Minister and later on, we will have the statement by the hon. Prime Minister on the visits of foreign dignitaries. Then, we will go through the unlisted business on which the Members sitting on the last benches will have preference and then we will go to other items.

SHRI EBRAHIM SULAIMAN SAIT (Ponnani): Sir, today is Friday and so we must have Lunch hour.

MR. SPEAKER: We will have A short Lunch hour.

12.03 hrs.

CONSTITUTION (SEVENTY-FOURTH AMENDMENT) BILL

(Insertion of new Articles 239AA
239AB)

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Mr. Speaker, Sir, I beg to move:

"That the Bill further to amend the Constitution of India, be taken into consideration."

The Bill seeks to make special provisions in the Constitution for a new set-up for the administration of the Union Territory of Delhi, including provisions for the establishment of a Legislative Assembly and a Council of Ministers responsible to such Assembly.

As the House is aware, Delhi is a Union Territory administered under Article 239 of the Constitution. Under the existing law, namely, the Delhi Administration Act, 1966, there is a metropolitan Council with elected members and an Executive Council to assist and advise the Administrator in the exercise of his function other than those in which he is to exercise his discretion. The Metropolitan Council is only an advisory body with no legislative powers. There has been a persistent demand for a representative form of government in Delhi and also for removing problems faced by the common man, such as multiplicity of authorities with overlapping functions. With a view to finding a permanent solution to the problems, the Government appointed a Committee on 24.12.1987 under the Chairmanship initially of Shri Justice R.S. Sarkaria and subsequently of Shri S. Balakrishnan with wide terms of reference to enable it to suggest remedies for the

[Sh. S.B. Chavan]

longstanding problems faced by the people of Delhi. The Committee submitted its report on 14th December, 1989.

The Committee had gone into the matter in great detail and considered the various issues in all their aspects after examining the memoranda received by it from various persons and holding detailed discussion with individuals, representatives of institutions and political parties, eminent citizens, experts and knowledgeable persons with long experience in administration and public affairs.

It also examined the details of the arrangement made in the national capitals of other countries with a federal set up and took note of the views expressed in the debates in the Constituent Assembly and houses of Parliament on various occasions in regard to the arrangements for the capital. It also studied the recommendations made by the earlier Committees and Commissions. The Committee was aware of the complexities involved in designing a proper structure of government for a national capital, particularly for a country with a federal set up. Two conflicting requirements have to be reconciled. First, the requirement of satisfying the democratic aspirations of the citizens of the capital to govern themselves in consonance with the spirit of the Constitution is very important. Secondly, as has been recognised the world over, as well as in our country all along, the national Government should have sufficient control of the capital city and its administration for discharging its national and international responsibilities and commitments. Further the effective administration of the National capital is of vital importance to the National Government for ensuring the requisite degree of security and administrative efficiency. In addition, there is the need to preserve the cosmopolitan character of the capital. The report of the Balakrishnan Committee has attempted to de-

sign a governmental structure for Delhi which would secure a reasonable balance between these requirements. The Committee has come to the conclusion that on an objective appraisal of all aspects, any arrangement that involves a Constitutional division of functions and responsibilities between the Union and Delhi Administration will be against the national interest and should be ruled out and that, therefore, Delhi should continue to be a Union Territory with a Legislative Assembly with appropriate powers. It has also recommended that the subjects of public order, police and land should be retained with the Centre as they are matters of vital importance for which the responsibility cannot be divided. This is also broadly in line with the provisions made in Government of Part C States Act, 1951, enacted by the Constituent Assembly sitting as Parliament. The details of the new arrangements for the national capital will be clear from the provisions of the Bill and I do not propose to go over the same.

After carefully examining the report of the Balakrishnan Committee and considering all aspects, it has been decided to enact legislation generally on the lines of the recommendations of this Committee and the Bill seeks to make appropriate provisions in this regard. As the House may be aware, on earlier occasions whenever a democratic set up was considered for Delhi, such as under the Government of Part C States Act, 1951 and also under the Bill introduced in 1978, necessary provisions for a democratic set up were made under a parliamentary law enacted in pursuance of article 239A. However, in the case of Delhi which is the national capital, the Committee has recommended that the provisions for the democratic set up should be incorporated in the Constitution itself with a view to securing a measure of stability and permanence and also giving a special status to the national capital

Delhi as the national capital, has a unique

status and certain distinguishing features. In view of its importance for the country as a whole, it should inspire a sense of belonging to all the States, which cannot happen if it is located in the territory of, or be controlled primarily by, a single State. The arrangements made in this regard to the national capitals in others countries, particularly those with a federal set up, and all the thinking that has gone into this subject so far, fully support the view that the National Capital should be under the full control of the National Government.

At no time in the past, has it ever been considered possible to make Delhi a full-fledged State. The Constituent Assembly went into the matter in great depth. It was observed during the debates that "in the capital city of a large federation like ours, the arrangement should be that in the area over which the federal Government has to function daily, practically in all details, that Government should have unfettered power, power which is not contested by another and subordinate Legislature". The States Reorganisation Committee and all other Committees have reached the same conclusion.

Several important national and international institutions like the President, Parliament, the Supreme Court etc., as well as all foreign diplomatic missions, international agencies etc., are located in Delhi. It is also a place to which high dignitaries from other nations pay official visits frequently and it is in the national interest that the highest possible standards should be maintained in the administration of the national capital. It is also in the national interest that the Centre should have control over the national capital in all matters irrespective of whether they are in the State field or Union field.

If Delhi is made a fullfledged State, it would be Constitutionally impossible for the Central Government to intervene in any matter relating to the State List, such as public order, public health, essential sup-

plies, municipal services etc. This complete Constitutional prohibition will make it impossible for the Central Government to discharge its national and international responsibilities in relation to Capital, if Delhi becomes a full State.

The Balakrishnan Committee has gone into the matter in depth and has given several reasons why Delhi cannot be made a fullfledged State. It has categorically stated that it will be against the national interest to make Delhi a fullfledged State.

I have no doubt that the Bill will go a long way in satisfying the long and cherished desire of the people of Delhi to have an effective say in the administration checking their problems.

The Committee in Part II of its report has made recommendations on other matters relating to Delhi, such as the reorganisation of the Municipal Corporation, agencies for supply of electricity and water etc. These recommendations are under consideration. The Government will come before Parliament in due course for enacting necessary legislation for implementing such of the recommendations as are found to be acceptable.

I take this opportunity to place on record our appreciation of the valuable work done by the Balakrishnan Committee on such an important subject.

With these words, Sir, I commend this Bill to this august House for approval.

MR. SPEAKER: Motion moved:

"That the Bill further to amend the Constitution of India be taken into consideration "

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Sir, I am on a point for clarification. I welcome the Home

[Sh. Manoranjan Bhakta]

Minister raising the issue of Constitution amendment. I would like to request him to say something about those Union Territories also like the Andaman and Nicobar Islands and Lakshadweep. All these are also on the same footing. You are giving democratic right to the people of Delhi. Is the hon. Minister going to assure us that the people of those Union Territories also will be given some more democratic rights? This is my request.

SHRIS. B. CHAVAN: At this stage, it will not be possible for Government to give any reaction to the query which the hon. Member has made.

SHRIP. M. SAYEED (Lakshadweep): As has been mentioned by Shri Manoranjan Bhakta, we are coming from far flung areas. We have also populations without any legislation so far. We are not asking for full fledged State. At least, our budgets have risen up to hundreds. Now the Home Minister's demand is not discussed here for want of time. For many years, there also we did not have any legislature. Accountability for the action of the executive is not there. It is neither here nor there. Political aspirations should also be taken into account. At this juncture, we are welcoming this measure. We welcome the people of Delhi to have a legislature. At the same time, at least the Government must come forward with a good gesture that we will be given at least some teeth with the present set up. That is what we want from the hon. Minister at this juncture. What is the reaction of the hon. Home Minister?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I may point out that it is decided that a detailed discussion regarding the matter of Delhi becoming a

State can really take place when the National Capital Territories Bill is taken up in the evening. We would vote this and a detailed discussion can take place at that time.

MR. SPEAKER: Before I put the motion for consideration of the Bill to vote, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by division.

let the Lobbies be cleared-

MR. SPEAKER: Now, the Lobbies have been cleared.

The question is:

"That the Bill further to amend the Constitution of India, be taken into consideration."

The Lok Sabha divided:

12.20 hrs.

Division No. 1

AYES

A

Abedya Nath, Mahant

Acharia, Shri Basu Deb

Advani, Shri Lal K.

Agnihotri, Shri Rajendra

Ahamed, Shri E.

Akber Pasha, Shri B.

Anbarasu Era, Shri

Arunchalam, Shri M.

Asokaraj, Shri A.

Athithan, Shri R. Dhanuskodi

Chatterjee, Shri Nirmal Kanti

B

Chaudhary, Shri Ram Prakash

Baitha, Shri Mehendra

Chaudhary, Shri Rudrasen

Bala, Dr. Asim

Chaudhri, Shri Narain Singh

Banerjee, Kumari Mamata

Chauhan, Shri Chetan P.S.

Bansal, Shri Pawan Kumar

Chaure, Shri Bapu Hari

Barman, Shri Palas

Chavan, Shri Prithviraj D.

Barman, Shri Uddhab

Chavda, Shri Harisinh

Basu, Shri Chitta

Chennithala, Shri Ramesh

Bhadana, Shri Atar Singh

Chidambaram, Shri P.

Bhakta, Shri Manoranjan

Chhotey Lal, Shri

Bhandari, Shrimati Dil Kumari

Choudhury, Shri Lokanath

Bhardwaj, Shri Paras Ram

D

Bhargava, Shri Girdhan Lal

Damor, Shri Somjibhai

Bhattacharaya, Shrimati Malini

Delkar, Shri Mohan S.

Bhonsle, Shri Prataprao B.

Dennis, Shri N.

Bhonsle, Shri Tejsinghrao

Deora, Shri Murli

Bhuria, Shri Deleep Singh

Deshmukh, Shri Ashok Anandrao

Birbal, Shri

Deshmukh, Shri Chandubhai

Brohmo Chaudhury, Shri Satyendra Nath

Dev, Shri Sontosh Mohan

Devarajan, Shri B.

C

Dhumal, Prof. Prem

Chakraborty, Prof. Susanta

Digvijaya Singh, Shri

Chandrakar, Shri Chandulal

Dome, Dr. Ram Chandra

Charles, Shri A.

Drona, Shri Jagat Vir Singh

F

Farook, Shri M.O.H.

Fatmi, Shri Mohammad Ali Ashraf

Fernandes, Shri Oscar

G

Gaikwad, Shri Udyasingrao

Gajapathi, Shri Gopi Nath

Gamit, Shri Chhitubhai

Gangwar, Shri. P.R.

Gangwar, Shri Santosh Kumar

Gautam, Shrimati Sheela

Gavit, Shri Manikrao Hodlya

Gehlot, Shri Ashok

Ghafoor, Shri Abdul

Ghangare, Shri Ramchadra Marotrao

Gogoi, Shri Tarun

Gowda, Prof. K. Venkatagiri

Gudadinni, Shri B.K.

Gupta, Shri Indrajit

H

Handique, Shri Bijoy Krishna

Hooda, Shri Bhupinder Singh

I

Inderjit, Shri

Islam, Shri Nurul

J

Jai Prakash, Shri

Jakhar, Shri Balram

Janarthanan, Shri M.R. Kadambur

Jaswant Singh, Shri

Jatiya, Shri Satyanarayan

Jawali, Dr. B.G.

Jayamohan, Shri A.

Jena, Shri Srikanta

Jha, Shri Bhogendra

Joshi, Shri Anna

K

Kahandole, Shri Z.M.

Kale, Shri Shankarrao D.

Kalka Das, Shri

Kamat, Shri Gurudas

Kamson, Prof.M.

Kanithi, Dr. Viswanatham

Kanodia, Shri Mahesh

Kapse, Shri Ram

Karreddula, Shrimati Kamala Kumari

Kashwan, Shri Ram Singh

Katheria, Shri Prabhu Dayal

Katigar, Shri Vinay

Kaul, Shrimati Sheila

Khan, Shri Ayub	Mallu, Dr. R.
Khan, Shri Sukhendu	Mandal, Shri Brahmanand
Khandelwal, Shri Tara Chand	Mandal, Shri Sanat Kumar
Khanoria, Shri D.D.	Manjay Lal, Shri
Khurana, Shri Madan Lal	Marbaniang, Shri Peter G.
Khursheed, Shri Salman	Mathur, Shri Shiv Charan
Konathala, Shri Rama Krishna	Maurya, Shri Anand Ratna
Krishan Kumar, Shri S.	Mirdha, Shri Nathu Ram
Krishnaswamy, Shri M.	Mirdha, Shri Ram Niwas
Krishnendra Kaur, Shrimati	Mishra, Shri Ram Nagina
Kudumaula, Kumari Padmasree	Misra, Shri Janardan
Kumar, Shri V. Dhananjaya	Misra, Shri Satyagopal
Kumaramangalam, Shri Rangarajan	Mujahid, Shri B.M.
Kuppuswamy, Shri C.K.	Mukherjee, Shrimati Geeta
Kurien, Prof. P.J.	Mukherjee, Shri Subrata
Kusmania, Shri Ramkrishna	Mukhopadhyay, Shri Ajoy
L	Munda, Shri Govinda Chandra
Lakshmanan, Prof. Savithri	Munda, Shri Kariya
Ialjan Basha, Shri S.Mi	Muniyappa, Shri K.H.
Lodha Shri Guman Mal	Murthy, Shri M.V. Chandrashekara
M	Murthy, Shri M.V.V.S.
Mahato, Shri Bir Singh	Murugesan, Dr. N.
Malik, Shri Dharampal Singh	Muttemwar, Shri Vilas
Malik, Shri Purna Chandra	N
Malikarjun, Shri	Naik, Shri Ram

Naikar, Shri D.K.

Nandi, Shri Yellaiah

Narayanan, Shri P.G.

Nawale, Shri Vidura Vithoba

Nayak, Shri Mrutyjnuaya

Netam, Shri Arvind

O

Odeyar, Shri Channiah

Oraon, Shri Lalit

P

Pal, Shri Rupchand

Palacholla, Shri Venkata Rangayya
Naidu

Pandeya, Dr. Laxminarayan

Panigrahi, Shri Sriballav

Panja, Shri Ajit

Passi, Shri Balraj

Paswan, Shri Cheddi

Paswan, Shri Ram Vilas

Paswan, Shri Sukdeo

Patel, Dr. Amrit Lal Kalidas

Patel, Shri Haribhai

Patel, Shri Ram Pujan

Patel, Shri Shravan Kumar

Patel, Shri Uttambhai Haribhai

Patil, Shri prakash V.

Patil, Shrimati Pratibha Devisingh

Patil, Shri Uttamrao Deorao

Patil, Shri Yashwantrao

Patnaik, Shri Sivaji

Pilot, Shri Rajesh

Poosapati, Shri Anandgajapati Raju

Prabhu Zantye, Shri Harish Narayan

Pradhani, Shri K.

Pramanik, Shri Radhika Ranjan

Prem, Shri B.L. Shirma

Purkayastha, Shri Kabndra

R

Rahi, Shri Ram Lal

Rai, Shri Lal Babu

Rai, Shri M. Ramanna

Rai, Shri Nawal Kishore

Rai, Shri Ram Nihor

Rajeshwari, Shrimati Basava

Raj, Narain, Shri

Rajulu, Dr. R.K.G.

Ram, Shri Prem Chand

Ramaiah, Shri Bolla Bulli

Ramamurthy, Shri K.

Rana, Shri Kashiram	Sawant, Shri Sudhir
Rao, Shri J.Chokka	Sayeed, Shri P.M.
Rao, Shri P.V. Narasimha	Scindia, Shri Madhavrao
Rathva, Shri Naranbhai Jamlabhai	Scindia, Shrimati Vijaya Raje
Rawat, Shri Prabhu Lal	Selja, Kumari
Rawat, Prof. Rasa Singh	Sethi, Shri Arjun Charan
Ray, Shri Rabi	Shakya, Dr. Mahadeepak Singh
Raychaudhuri, Shri Sudarsan	Shankaranand, Shri B.
Reddy, Shri A. Indrakaran	Sharma, Shri Chiramnji Lal
Reddy, Shri B.N.	Sharma, Shri Jeewan
Reddy, Shri G.Ganga	Sharma, Shri Rajendra Kumar
Reddy, Shri Mahasamudram Gnanendra	Shastri, Acharya Vishwanath Das
Reddy, Shri R. Surender	Shastri, Shri Vishwanath
Reddy, Shri K. Vijaya Bhaskara	Sindal, Shri S.B.
Reddy, Shri Y.S.Rajashekhar	Silvera, Dr. C.
Roy, Shri Haradhan	Singh, Shri Dalbir
Roypradhan, Shri Amar	Singh, Shri Hari Kishore
S	Singh, Shri Jangbir
Sai, Shri A. Pratap	Singh, Shri Manphool
Sahi, Shrimati Krishna	Singh, Shri Motilal
Sait, Shri Ebrahim Sulaiman	Singh, Shri Pratap
Sajjan Kumar, Shri	Singh, Kumari Pushpa Devi
Saleem, Shri Mohammad Yunus	Singh, Shri Ram
Sarode, Dr. Gunvant Rambhau	Singh, Shri Ramashray Prasad
Sarkar, Shri Mohanram	Singh, Shri Ramnareesh

Singh, Shri Rampal

Trivedi, Shri Arvind

Singh, Shri S.B.

Tytler, Shri Jagdish

Singh, Shri Uday Pratap

Uma Bharti, Kumari

Singh, Shri Vishwanath Pratap

Umbrey, Shri Laeta

Singh Deo, Shri K.P.

Ummareddy Venkateswarlu, Prof.

Solanki, Shri Surajbhanu

Upadhyay, Shri Swarup

Soundaram, Dr. (Shrimati) K.S.

Urs, Shrimati Chandra Prabha

Sukh Ram, Shri

V

Sultanpuri, Shri Krishan Dutt

Vadde, Shri Sobhanadreeswara Rao

Suresh, Shri Kodikkunil

Vajpayee, Shri Atal Bihari

Swami, Shri Sureshanand

Verma, Shri Ratilal

Swamy, Shri G.Venkat

Verma, Shri Bhawani Lal

Syed, Shahabuddin, Shri

Verma, Shri Phool Chand

T

Verma, Shri Shiv Sharan

Thakore, Shri Gabhaji Mangaji

Verma, Kumari Vimla

Thakur, Shri Mahendra Kumar Singh

Vijayaraghavan, Shri V.S.

Thagkabal, Shri K.V.

Virendra Singh, Shri

Tharadevi Sidhartha, Shrimati D.K.

Vyas, Dr. Girija

Thomas, Prof. Shri K.V.

W

Thomas, Shri P.C.

Wasnik, Shri Mukul Balkrishna

Thorat, Shri Sandipan Bhagwan

Y

Thungon, Shri P.K.

Yadav, Shri Chandra Jeet

Tomar, Shri Ramesh Chand

Yadav, Shri Chun Chun Prasad

Topdar, Shri Tarit Baran

Yadav, Shri Devendra Prasad

Tripathi, Shri Prakash Narain

Yadav, Shri Ram Lakhn Singh

Yadav, Shri Ram Saran

Government side and there are amendments suggested by other Members also.

Z

Zainal Abedin, Shri

Clause-2 Insertion of new article 239A
A and 239 AB

NOES

SHRI LAL. K ADVANI (Gandhi Nagar):
Sir, I beg to move;

Khan, Shri Ghulam Mohammad

Page 3,—

MR. SPEAKER: Subject to correction*,
the result of the division is:

for lines 29 to 43, substitute—

Ayes - 289

Noes - 01

The motion is carried by a majority of
the total membership of the House and by a
majority of not less than two-thirds of the
members present and voting.

The motion was adopted

MR. SPEAKER: Now, we shall take up
clause by clause consideration. We shall
take up Clause No. 2. There are some
amendments against Clause No. 2 from the

- (1) "239AB. If the President on receipt
of a report from the Lieutenant
Governor or otherwise, is satisfied
that situation has arisen in which
the administration of the National
Capital territory cannot be carried
on in accordance with the provi-
sions of article 239AA or of any law
made in pursuance of that article,
the President may by Order sus-
pend the operation of any provision
of article 239AA or any of the re-
provisions and make such inciden-
tal and consequential provisions
as may appear to him to be neces-
sary or expedient for administering

*The following members also recorded their votes for Ayes:

Shri Eduardo Faleiro, Dr. Chinta Mohan, Sarvashri Mullappally Ramachandran, S.B. Nyamagowda, Smt. Kamla Kumari Karreddula, Sarvashri Damu Barku Shingda, M. Baga Reddy, Manku Ram Sodi, Harilal Nanji Patel, G. Made Gowda, Gangadhara Sanipalli, Anantha Venkata Reddy, Kodakani Gowdana Shivappa, Probin Deka, Tara Singh, p.C. Chacko, Rao Ram Singh, Sarvashri Pala K.M. Mathew, Vishweshwar Bhagat, Dr. Kartikeswar Patra, Sarvashri Sarat Chandra Pattanayak, Bare Lal Jatav, Dr. (Smt.) Padma, Sarvashri Balin Kuli, Ankushrao Raosaheb Tope, Kirip Chaliha, Chinnaamy Srinivasan, Satish Kumar Sharma, P.P. Kaliaperumal, Anand Ahirwar, Bheru Lal Meena, K. Thulasiah Vandayar, Subash Chandra Nayak, G.M.C. Belayogi, Yaima Singh Yumnam, K.P. Reddiah Yadav, Dr. K.V.R. Chowdary Dharmabhiksham, Ram Badan, Vilasrao Nagnathrao Gundewar, N.K. Baliyan, Smt. Saroj Dubey, Sarvashri Shivraj Singh Chauhan, Manabendra Shah, Smt. Rita Verma, Smt. Sumitra Mahajan, Sarvashri V.N. Sharma, Mangal Ram Premi, Ramdew Ram, Chinmayanand Swami, Bhuwan Chandra Khandun, Dau Dayal Joshi, Ram Tahal Choudhary, Dwaraka Nath Das, Yoganand Saraswati, Ram Narain Benwa, Shyam Bihari Misra, Dr. Lal Bahadur Rawal, Shri Pankaj Chowdhary, Dr. Mahavirsinh Gohil, Dr. K.D. Jeswanu, Kumari Frida Topno, Shri Sharad Yadav and Shri Nitish Kumar.

the National Capital territory in accordance with the provisions of article 239 and article 239 AA.

- (2) Any such Order may be revoked or varied by a subsequent order.
- (3) Every Order under this article shall be laid before each House of Parliament and shall except where it is an Order revoking a previous order cease to operate at the expiration of two months unless before the expiration of that period it has been approved by resolutions of both Houses of Parliament:

Provided that if any such Order is issued at a time when the House of the People is dissolved or the dissolution of the House of the People takes place during the period of two months referred to in this clause, and if a resolution approving the Order has been passed by the Council of States, but no resolution with respect to such Order has been passed by the House of the People before the expiration of that period, the Order shall cease to operate at the expiration of thirty days from the date on which the House of the People first sits after its reconstitution unless before the expiration of the said period of thirty days a resolution approving the Order has been also passed by the House of the People.

- (4) An Order so approved shall, unless revoked, cease to operate on the expiration of a period of six months from the date of issue of the Order:

Provided that if and so often as a resolution approving the continuance in force of such an Order is passed by both Houses of Parliament, the Order shall, unless re-

voked, continue in force for a further period of six months from the date on which under this clause it would otherwise have ceased to operate, but no such Order shall in any case remain in force for more than three years:

Provided further that if the dissolution of the House of the People takes place during any such period of six months and a resolution approving the continuance in force of such Order has been passed by the Council of States, but no resolution with respect to the continuance in force of such Order has been passed by the House of the People during the said period, the Order shall cease to operate at the expiration of thirty days from the date on which the House of the People first sits after its reconstitution unless before the expiration of the said period of thirty days a resolution approving the continuance in force of the Order has been also passed by the House of the People.

- (5) Notwithstanding anything contained in clause (4), a resolution with respect to the continuance in force of an Order approved under clause (3) for any period beyond the expiration of one year from the date of issue of such Order shall not be passed by either House of Parliament unless—

- (a) A Proclamation of Emergency is in operation, in the whole of India or, as the case may be, in the whole or any part of the State, at the time of the passing of such resolution, and
- (b) the Election Commission certifies that the continuance in force of the Order approved under clause (3)

during the period specified in such resolution is necessary on account of difficulties in holding General Elections to the Legislative Assembly of the National Capital territory."

(1)

SHRI S.B.CHAVAN: Sir, I beg to move:

Page 1, line 10,—

for "Seventy-fourth"

substitute "Sixty-ninth" (4)

SHRI MADAN LAL KHURANA (South Delhi): Sir, I beg to move:

Page 2, lines 20 to 23.—

omit "except matters with respect to Entries 1,2 and 18 of the State List and Entries 64,65 and 66 of that List in so far as they relate to the said Entries 1,2 and 18." (5)

Page 2, lines 43 to 45,—

omit "consisting of not more than 10 per cent if the total number of members in the Legislative Assembly," (6)

Page 3, line 39,—

for "such period as he thinks fit"

substitute—

"a period not exceeding six months at a time but not more than two years in all." (7)

Page 3,—

after line 43, insert—

"(2) Any such order may be revoked or varied by a subsequent Order.

(3) Every such order shall be laid before each House of Parliament and shall except where it is an Order revoking a previous Order, cease to operate at the expiration of that period it has been approved by resolutions of both Houses of Parliament." (8)

Page 1, line 11,—

for "National Capital territory" substitute—
"National Capital Delhi territory". (19)

Page 2, line 9,—

for "articles 324 to 327 and 329"

substitute—

"articles 54,55,324 to 327 and 329". (10)

SHRI KALKA DAS (Karolbagh): Sir, I beg to move:

Page 2,—

omit lines 24 to 26. (11)

Page 3,—

omit lines 1 to 8

SHRI TARA CHAND KHANDELWAL (Chandni Chowk): Sir, I beg to move:

Page 3,—

for lines 9 to 12, substitute— (12)

"(5) The Chief Minister shall be elected by the elected members of the Legislative Assembly and other Ministers shall be appointed by the President on the advice of the Chief Minister". (13)

MR. SPEAKER: Amendment No. 14 is identical with amendment No. 6 and amendment No. 15 is identical with amendment No. 7.

SHRI S.B. CHAVAN: Sir, I beg to move:

Page 3, line 15,—

omit" (a)

Page 3,—

(19)

omit lines 18 to 21

Page 3 line 39,—

(20)

for "as thinks fit" substitute—

"and subject to such conditions as may be specified in such law" (21)

MR. SPEAKER: Amendments Nos. 22, 23, 24, 25, 26 and 27, given by Shri Gir-dhari Lal Bhargava are identical with other amendments. Therefore, they would not be moved.

I shall now put Amendment No. 4 to the vote of the House.

The question is:

Page 1, line 10,—

for "Seventy-fourth"

substitute "Sixty-ninth" (4)

The motion was adopted.

MR. SPEAKER: I am now putting the amendments one after the other. I shall now put Amendment No. 1 moved by Shri Lal K. Advani to the vote of the House.

Amendment No. 1 was put and negatived.

MR. SPEAKER: I shall now put Amendment No. 5, moved by Shri Madan Lal Khurana to the vote of the house.

Amendment No. 5 was put and negatived.

MR. SPEAKER: I shall now put Amendment Nos. 6 and 7, moved by Shri Madan Lal Khurana to the vote of the House.

Amendments No. 6 and 7 were put and negatived.

MR. SPEAKER: I shall now put Amendment Nos. 8, 9 and 10 moved by Shri Madan Lal Khurana to the vote of the House.

Amendment No. 8, 9 and 10 were put and negatived.

MR. SPEAKER: I shall now put amendments No. 11 and 12 moved by Shri Kalka Das to the vote of the House.

Amendments No. 11 and 12 were put and negatived.

MR. SPEAKER: I shall now put amendment No. 13 moved by Shri Tarachand Khandelwal to the vote of the House.

Amendment No. 13 was put and negatived.

MR. SPEAKER: Amendment Nos. 14 and 15 were not moved because they are identical with amendments No. 6 and 7. Amendments 16, 17 and 18 were not moved. Amendments No. 19, 20 and 21 are by the Government.

[Translation]

SHRI SAJJAN KUMAR: Mr. Speaker, Sir, I could not hear at that time. I move it now.

(Interruptions)

[English]

MR. SPEAKER: I think Sajjan Kumarji, now there is no occasion for it. That stage is over. Please understand and cooperate. I hope you will cooperate.

SHRI S.B. CHAVAN: It is a very important amendment. I don't know, he seemed to have missed it. Because the nomenclature of the National Capital Territory will have to be National Capital Territory of Delhi. That is the amendment and we will have to adopt the same. So, I bet to move:

"Page 1, line 11,—

for

"National Capital Territory"

substitute

"National Capital Territory of Delhi (hereafter in this part referred to as the National Capital Territory)".

[Translation]

SHRI KALKA DAS: Mr. Speaker, Sir, I had also moved the same amendment but the Government rejected it———(Interruptions)

SHRI LAL K. ADVANI: Mr. Speaker, Sir, the Government had agreed to keep the word 'Delhi' in it. But the official amendment does not have it.

(Interruptions)

[English]

MR. SPEAKER: It is not perfectly in line the rules. Yet I can see that it is the consensus of the entire House that it should be adopted. So I am allowing Mr. Sajjan Kumar to move it. (Interruptions)

[Translation]

SHRI LAL K. ADVANI: We want to move the same amendment, the Government has already moved it.

SHRI KALKA DAS: Mr. Speaker, Sir, I also wanted the same amendment to be moved. (Interruptions)

[English]

MR. SPEAKER: Let us clear the confusion a little. I think Amendment No. 18 is being adopted by the Government and the Government side has moved it. So I am putting amendments No. 18, 19, 20 and 21 to the vote of the House. Shri Sajjan Kumar is not insisting and so I am not calling him. Similar to Amendment No. 18, the identical one has been given notice of by Shri Kalka Das and others also. So there is a consensus.

The question is:

"Page 1, line 11—

for "National Capital Territory"

substitute "National Capital Territory of Delhi (hereafter in this Part referred to as the National Capital Territory)" (18)

"Page 3, line 15,—

omit "(a)"

"Page 3, —

omit lines 18 to 21." (19)

"Pages 3, line 39,— (20)

for "as he thinks fit" substitute—

"and subject to such conditions as may be specified in such law". (21)

The motion was adopted.

MR. SPEAKER: For this Clause there are other amendments. But they are identical to the amendments already put to the vote of the House. So I am not putting them to the vote of the House again. Now I put Clause 2 as amended to the vote of the House.

Before I put clause 2, as amended, to the vote of the House, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by division.

Let the Lobbies be cleared-

MR. SPEAKER: The Lobbies have already been cleared. I think, the Members agree that the Lobbies have been cleared.

The question is:

"That Clause 2, as amended, stand part of the Bill."

The Lok Sabha divided

12.32 hrs.

Division No. 2

AYES

A

Abedya Nath, Mahant

Acharia, Shri Basu Deb

Advani, Shri Lal K.

Agnihotri, Shri Rajendra

Ahamed, Shri E.

Ahirwar, Shri Anand

Anbarasu Era, Shri

Arunachalam, Shri M.

Asokaraj, Shri A.

B

Baitha, Shri Mehendra

Bala, Dr. Asim

Balayogi, Shri G.M.C.

Banerjee, Kumari Mamata

Bansal, Shri Pawan Kumar

Barman, Shri Palas

Barman, Shri Uddhat

Basu, Shri Chitta

Bhadana, Shri Atar Singh

Bhagat, Shri Vishweshawar

Bhakta, Shri Manoranjan

Bhandari, Shrimati Dil Kumari

Bhardwaj, Shri Paras Ram

Bhargava, Shri Girdhan Lal

Bhattacharaya, Shrimati Malini

Bhonsle, Shri Prataprao B.

Bhonsle, Shri Tejsinghrao

Bhuria, Shri Deleep Singh

Birbal, Shri

Brohmo Chaudhury, Shri Satyendra
 Nath

C

Chacko, Shri P.C.

Chakraborty, Prof. Susanta

Chaliha, Shri Kirip

Chandrakar, Shri Chandulal

Charles, Shri A.

Chatterjee, Shri Nirmal Kanti

Chaudhary, Shri Ram Prakash

Chaudhary, Shri Rudrasen

Chaudhri, Shri Narain Singh

Chauhan, Shri Chetan P.S.

Chauhan, Shri Shiv Raj Singh

Chaure, Shri Babu Hari

Chavan, Shri Prithviraj D.

Chavda, Shri Harisinh

Chennithala, Shri Ramesh

Chidambaram, Shri P.

Chinta Mohan, Dr.

Choudhury, Shri Lokanath

Chowdhary, Shri Pankaj

D

Damor, Shri Somjibhai

Das, Shri Dwaraka Nath

Das, Shri Ram Sunder

Deka, Shri Probin

Delkar, Shri Mohan S.

Dennis, Shri N.

Deora, Shri Murli

Deshmukh, Shri Chandubhai

Dev, Shri Sontosh Mohan

Devarajan, Shri B.

Dhumal, Prof. Prem

Digvijaya Singh, Shri

Dome, Dr. Ram Chandra

Drona, Shri Jagat Vir Singh

F

Faleiro, Shri Eduardo

Farook, Shri M.O.H.

Fatmi, Shri Mohammad Ali Ashraf

Fernandes, Shri Oscar

G

Gaikwad, Shri Udyasingrao

Gajapathi, Shri Gopi Nath

Gamit, Shri Chhitubhai

Gangwar, Sr. P.R.

Gangwar, Shri Santosh Kumar

Gautam, Shrimati Sheela

Gavit, Shri Manikrao Hodlya

Jha, Shri Bhogendra

Gehlot, Shri Ashok

Joshi, Shri Anna

Gogoi, Shri Tarun

Joshi, Shri Dau Dayai

Gohil, Dr. Mahavirsinh Harisinhji

K

Gowda, Prof. K. Venkatagiri

Kahandole, Shri Z.M.

Gudadinni, Shri B.K.

Kale, Shri Shankarrao D.

Gupta, Shri Indrajit

Kalka Das, Shri

H

Kamal, Shri Shyam Lal

Handique, Shri Bijoy Krishna

Kamat, Shri Gurudas

Hooda, Shri Bhupinder Singh

Kamson, Prof.M.

I

Kanithi, Dr. Viswanatham

Inder Jit, Shri

Kapse, Shri Ram

Islam, Shri Nurul

Karrenddula, Shrimati Kamala Kumari

J

Kashwan, Shri Ram Singh

Jai Prakash, Shri

Katheria, Shri Prabhu Dayal

Jakhar, Shri Balram

Kaul, Shrimati Sheila

Janarthanan, Shri M.R. Kadambur

Khan, Shri Ayub

Jaswant Singh, Shri

Khanduri, Shri Bhuwan Chandra

Jatav, Shri Bare Lal

Khanoria, Shri D.D.

Jatiya, Shri Satyanarayan

Khursheed, Shri Salman

Jawafi, Dr. B.G.

Konathala, Shri Rama Krishna

Jayamohan, Shri A.

Krishan Kumar, Shri S.

Jena, Shri Srikanta

Krishnaswamy, Shri M.

Jestani, Dr. K.D

Krishnendra Kaur (Deepa) Shrimati

Kudumula, Kumari Padmasree

Meena, Shri Bheru Lal

Kuli, Shri Balin

Mirdha, Shri Nathu Ram

Kumari, Shri V. Dhananjaya

Mirdha, Shri Ram Niwas

Kumaramangalam, Shri Rangarajan

Mishra, Shri Ram Nagina

Kuppuswamy, Shri C.K.

Misra, Shri Janardan

Kurien, Prof. P.J.

Misra, Shri Satyagopal

L

Misra, Shri Shyam Bihari

Lakshmanan, Prof. Savithri

Mujahid, Shri B.M.

Laljan Basha, Shri S.M.

Mukherjee, Shrimati Geeta

Lodha Shri Guman Mal

Mukherjee, Shri Subrata

M

Mukhopadhyay, Shri Ajoy

Mahajan, Shrimati Sumitra

Munda, Shri Kariya

Mahato, Shri Bir Singh

Muniyappa, Shri K.H.

Malik, Shri Dharampal Singh

Murmu, Shri Rup Chand

Malik, Shri Purna Chandra

Murthy, Shri M.V. Chandrashekara

Malikxarjun, Shri

Murthy, Shri M.V.V.S.

Mallikarjunaiah, Shri S.

Murugesan, Dr. N.

Mallu, Dr. R.

Muttemwar, Shri Vilas

Mandal, Shri Brahmanand

Muzahid, Shri B.M.

Mandal, Shri Sanat Kumar

N

Manjay Lal, Shri

Naik, Shri Ram

Marbaniang, Shri Peter G

Naikar, Shri D.K.

Methew, Shri Pala K M

Nandi, Shri Yellaiah

Mathur, Shri Shriv Charan

Narayanan, Shri P.G.

Nawale, Shri Vidura Vithoba

Nayak, Shri Mrutyunjaya

Nayak, Shri Subash Chandra

Netam, Shri Arvind .

Nyamagouda, Shri S.B.

O

Odeyar, Shri Channiah

Oraon, Shri Lalit

P

Padam, Dr. (Shrimati)

Pal, Shri Rupchand

Palacholla, Shri Venkata Rangayya
 Naidu

Pandeya, Dr Laxminarayan

Panigrahi Shri Sriballav

Panja, Shri Ajit

Passi, Shri Balraj

Paswan Shri Chheddi

Paswan, Shri Ram Vilas

Patel Dr Amrit Lal Kalidas

Patel Shri Haribhai

Patel Shri Harilal Nanji

Patel Shri Ram Pujan

Patel Shri S. S. . . . Kumar

Patel, Shri Uttamrao Haribhai

Patidar, Shri Rameshwar

Patil, Shri prakash V

Patil, Shrimati Pratibha Devisingh

Patil, Shri Uttamrao Deorao

Patil, Shri Yashwantrao

Patnaik, Shri Sivaji

Pattnayak, Shri Sarat Chandra

Pilot, Shri Rajesh

Poosapati, Shri Anandgajapati Raju

Prabhu Zantye, Shri Harish Narayan

Pradhani, Shri K

Pramanik, Shri Radhika Ranjan

Prem, Shri B L Sharma

Premi, Shri Mangal Ram

R

Raw, Shri Ram Lal

Rahi, Shri Kalp Nath

Rai, Shri Lall Babu

Rai, Shri M Ramanna

Rai Shri Nawal Kishore

Rajaravivarma, Shri B

Rajeshwari, Shrimati Basava

Raj Narain Shri

Raolu Dr R K G

Ram, Shri Prem Chand

S

Ram Singh, Rao

Sai, Shri A. Pratap

Ramchandran, Shri Mullappally

Sahi, Shrimati Krishna

Ramaiah, Shri Bolla Bulli

Sait, Shri Ebrahim Sulaiman

Ramamurthy, Shri K.

Saijan Kumar, Shri

Ramdew Ram, Shri

Saleem, Shri Mohammad Yunus

Ramragar, Shri

Sanipalli, Shri Gangadhara

Rana, Shri Kashiram

Save, Shri Moreshwar

Rao, Shri J.Chokka

Sawant, Shri Sudhir

Rao, Shri P.V. Narasimha

Sayeed, Shri P.M.

Rawal, Dr. Lal Bahadur

Scindia, Shri Madharrao

Rawat, Shri Prabhu Lal

Scindia, Shrimati Vijaya Raju

Rawat, Prof. Rasa Singh

Sethi, Shri Arjun Charan

Ray, Shri Rabi

Shah, Shri Manabendra

Raychaudhuri, Shri Sudarsan

Shakya, Dr. Mahadeepak Singh

Reddy, Shri A. Indrakaran

Shankaranand, Shri B.

Reddy, Shri B.N.

Sharma, Shri Chiranjil Lal

Reddy, Shri G.Ganga

Sharma, Shri Rajendra Kumar

Reddy, Shri M. Baga

Sharma, Shri Satish Kumar

Reddy, Shri R. Surender

Shastri, Shri Vishwanath

Reddy, Shri K. Vijaya Bhaskara

Shingda, Shri Damu Barku

Reddy, Shri Y.S.Rajsekhar

Shivappa, Shri Kodakan Gowdana

Roy, Shri Haradhan

Sindal, Shri S.B.

Roypradhan, Shri Amar

Silvera, Dr. C.

Singh, Shri Dalbir

Singh, Shri Hari Kishore

Singh, Shri Jangbir

Singh, Shri Manphool

Singh, Shri Motilal

Singh, Shri Pratap

Singh, Kumari Pushpa Devi

Singh, Shri Ram

Singh, Shri Ramashray Prasad

Singh, Shri S.B.

Singh, Shri Uday Pratap

Singh, Shri Vishwanath Pratap

Singh Deo, Shri K.P.

Sodi, Shri Manku Ram

Solanki, Shri Surajbhanu

Soundaram, Dr. (Shrimati) K.S.

Srinivasan, Shri Chinnasamy

Sukh Ram, Shri

Sultanpuri, Shri Krishan Dutt

Suresh, Shri Kodikkunil

Swami, Shri Sureshanand

Swamy, Shri G. Venkat

Syed, Shahabuddin, Shri

T

Tara Singh, Shri

Thakur, Shri Mahendra Kumar Singh

Thakur, Shri Mahendra Kumar Singh

Thagkabal, Shri K.V.

Tharadevi Sidhartha, Shrimati D.K.

Thomas, Shri P.C.

Thorat, Shri Sandipan Bhagwan

Thungon Shri P.K.

Tomar, Shri Ramesh Chand

Topdar, Shri Tarit Barar

Tope, Shri Ankushrao Raosaheb

Topno, Kumari Frida

Tripathi, Shri Prakash Narain

Tytler, Shri Jagdish

U

Umbrey, Shri Laeta

Ummareddy Venkateswarlu, Prof.

Upadhyay, Shri Swarup

Urs, Shrimati Chandra Prabha

V

Vajpayee, Shri Atal Bihari

Varma, Shri Ratilal

Verma, Shri Phool Chand

Verma, Shrimati Rita

Verma, Kumari Vimla

Vijayaraghavan, Shri V.S.

Vyas, Dr. Girija

majority of not less than two-thirds of the
 Members present and voting.

W

The motion was adopted.

Wasnik, Shri Mukul Balkrishna

*Clause 2, as amended, was added to the
 Bill.*

Y

Yadav, Shri Chandra Jeet

*(Clause 1 Short Title and Commence-
 ment)*

Yadav, Shri Chun Chun Prasad

Amendment made

Yadav, Shri Devendra Prasad

Page 1, line 3,-

Yadav, Shri Ram Lakhan Singh

for "Seventy-fourth"
 (3)

Yumnam Shri Yaima Singh

NOES

substitute "Sixty-ninth"

Patil, Shri Bheem Singh

(Shri S.B. Chavan)

MR. SPEAKER: Subject to correction*

the result of the division is:

MR. SPEAKER I think the Lobbies have
 been cleared. So, I am putting Clause 1, as
 amended, to the vote of the House

Ayes : 307

SHRI LAL K. ADVANI (Gandhi Nagar)

Noes : 1

Sir, the Board is not cleared

The motion is carried by a majority of the
 total membership of the House and by a

MR. SPEAKER: Let the Board be
 cleared.

*The following members also recorded their votes:

AYES: Sarvashri g. Made Gowda, Mahasamudram Gnanendra Reddy, Anantha Venkata Reddy, Dr. Kartikeswar Patra, Shri Bhawani Lal Verma, Shri B. Akber Pasha, Prof. M. Kamson, Sarvashri P.P. Kaliaperumal K. Thulasiah Vandayar, Sobhandreeswara Rao Vadde, Naranbhai Jamlabhai Rathva, ramchandra Ghangare, K P. Reddaiah Yadav, Dr. K V.R. Chowdary, Sarvashri Dharmabhiksham, Zainal Abedin, Govind Chandra Munda, Sukhdeo Paswan, Ashok Anandrao Deshmukh, Ramnaresh Singh, Ram Saran Yadav, Vilasrao Nag-nathrao N.K.Baliyan, Smt. Saroj Dubey, Sarvashri Ram Nihor Rai, Rampal Singh, Madan Lal Khurana, Kumari Uma Bharti, Sarvashri Rajveer Singh, V.N. Sharma, Chinmayanand Swami, Vinay Katiyar, Ram Tahal Choudhary, Kabindra Purkayastha, Prof. K. Venkatgiri Gowda, Sarvashri Yoganand Saraswati, Ramkrishna Kusmaria, Ram Narain Berwa, Dr. Gunvant Rambhau Sarode, Acharaya Vishwanath Das Shastri, Shri Chhotey Lal, Shri Jeewan Sharma, Shri Sharad Yadav and Shri Nitish Kumar.

SHRIRAM NAIK (Bomaby North): Today we are faster than the machine.

MR. SPEAKER: Yes, man's mind is always faster than any machine in the world.

Now, the Board is cleared.

The question is:

"That Clause 1, as amended, stand part of the Bill".

(The Lok Sabha divided)

12.35 hrs.

Division No. 3

AYES

A

Abedya Nath, Mahant

Acharia, Shri Basu Deb

Advani, Shri Lal K.

Agnihotri, Shri Rajendra

Ahamed, Shri E.

Ahluwar, Shri Anand

Akber Pasha, Shri B

Anbarasu Era, Shri

Arunchalam, Shri M.

Asokaraj, Shri A.

Athithan, Shri R. Dhanuskodi

B

Bala, Dr. Asim

Banerjee, Kumari Mamata

Bansal, Shri Pawan Kumar

Barman, Shri Palas

Barman, Shri Uddhab

Basu, Shri Chitta

Bhadana, Shri Atar Singh

Bhagat, Shri Vishweshwar

Bhakta, Shri Manoranjan

Bhandari, Shrimati Dil Kuman

Bhardwaj, Shri Paras Ram

Bhargava, Shri Girdhari Lal

Bhattacharaya, Shrimati Malini

Bhonsle, Shri Prataprao B.

Bhonsle, Shri Tej Singhrao

Bhunia, Shri Dileep Singh (Jhabua)

Birbal, Shri

Brahmo Chaudhury, Shri Satyendra Nath

C

Chacko, Shri P.C.

Chakraborty, Prof. Susanta

Chaliha, Shri Kirp

Charles, Shri A

Chaudhary, Shri Ram Prakash

Dome, Dr. Ram Chandra

Chaudhri, Shri Narain Singh

Drona, Shri Jagat Vir Singh

Chaure, Shri Bapu Hari (Dhule)

F

Chavan, Shri Prithviraj D.

Faleiro, Shri Eduardo

Chavda, Shri Harisinh

Farook, Shri M O H

Chennithaia, Shri Ramesh

Fatmi, Shri Mohammad Ali Ashraf

Chidambaram, Shri P

Fernandes, Shri Oscar

Chotey Lal, Shri

G

Chinta Mohan, Dr

Gaikwad, Shri Udyasingrao

D

Gajapathi, Shri Gopri Nath

Damor, Shri Somjibhai

Gamit, Shri Chhitubhai

Das Shri Ram Sunder

Gangwar, Sr P R

Deka, Shri Probin

Gangwar, Shri Santosh Kumar

Delkar, Shri Mohan S

Gautam, Shrimati Sheela

Dennis, Shri N

Gavit Shri Manikrao Hodiya

Deo Shri K P Singh

Gehlot, Shri Ashok

Deora, Shri Murl

Gohil, Dr. Mahavirsinh Harisinhji

Deshmukh, Shri Ashok Anandrao

Gowda, Prof K Venkatagin

Deshmukh, Shri Chandubhai

Gundewar, Shri Vilasrao Nagnathrao

Dev, Shri Santosh Mohan

H

Devarajan, Shri B

Handique, Shri Bijoy Krishna

Dharmabiksham, Shri

Hooda, Shri Bhupinder Singh

Dhur, Prof Prem

I

Digvijaya Singh, Shri

Inderjit, Shri

Islam, Shri Nurul

Kanodia, Shri Mahesh

J

Kapse, Shri Ram

Jai Prakash, Shri

Karrenddula, Shrimati Kamala Kumari

Jakhar, Shri Balram

Katiyar, Shri Vinay

Janarthanan, Shri M.R. Kadambur

Kaul, Shrimati Sheila

Jaswant Singh, Shri

Khan, Shri Ayub

Jatav, Shri Bare Lal

Khan, Shri Sukhendu

Jatiya, Shri Satyanarayan

Khandelwal, Shri Tara Chand

Jawali, Dr. B.G.

Khanduri, Shri Bhuwan Chandra

Jayamohan, Shri A.

Khanoria, Shri D.D.

Jena, Shri Srikanta

Khurana, Shri Madan Lal

Jha, Shri Bhogendra

Khursheed, Shri Salman

Joshi, Shri Anna

Krishan Kumar, Shri S.

Joshi, Shri Dau Dayai

Knshnaswamy, Shri M.

K

Krishnendra Kaur (Deepa) Shrimati

Kahandole, Shri Z.M.

Kudumula, Kumari Padmasree

Kale, Shri Shankarrao D.

Kuli, Shri Balin

Kaliaperumal, Shri P.P.

Kumar, Shri V. Dhananjaya

Kalka Das, Shri

Kumaramangalam, Shri Rangarajan

Kamal, Shri Shyam Lal

Kuppuswamy, Shri C.K.

Kamal Nath, Shri

Kurien, Prof. P.J.

Kamat, Shri Gurudas

L

Kamson, Prof.M

Lakshmanan, Prof. Savithri

Kanithi, Dr. Viswanatham

Laljan Basha, Shri S.M.

Lodha Shri Guman Mal	Mukherjee, Shri Subrata
Made Gowda, Shri G.	Mukhopadhyay, Shri Ajoy
Mahajan, Shrimati Sumitra	Munda, Shri Govinda Chandra
Mahato, Shri Bir Singh	Munda, Shri Kariya
Malik, Shri Dharampal Singh	Munyappa, Shri K.H.
Malik, Shri Purna Chandra	Murmu, Shri Rup Chand
Mallikarjun, Shri	Murthy, Shri M.V. Chandrashekara
Mallikarjunaiah, Shri S	Murthy, Shri M.V.V.S.
Mallu, Dr. R.	Murugesan, Dr. N.
Mandal, Shri Sanat Kumar	Muttemwar, Shri Vilas
Manjay Lal, Shri	N
Marbaniang, Shri Peter G	Naik, Shri Ram
Methew, Shri Pala K M	Naikar, Shri D.K.
Mathur, Shri Shiv Charan	Nandi, Shri Yellaiah
Maurya, Shri Anand Ratna	Narayanan, Shri P.G.
Meena, Shri Bheru Lal	Nawale, Shri Vidura Vithoba
Mirdha, Shri Nathu Ram	Nayak, Shri Mrutyunjaya
Mirdha, Shri Ram Niwas	Netam, Shri Arvind
Mishra, Shri Ram Nagina	Nyamagouda, Shri S.B.
Misra, Shri Janardan	O
Misra, Shri Satyagopal	Odeyar, Shri Channiah
Misra Shri Shyam Bihari	P
Mujahid, Shri B M	Padma, Dr. (Shrimati)
Mukherjee, Shrimati Geeta	Pal, Shri Rupchand

Palacholla, Shri Venkata Rangayya
Naidu

Pandeya, Dr. Laxminarayan

Panigrahi, Shri Sriballav

Panja, Shri Ajit

Passi, Shri Balraj

Paswan, Shri Chheddi

Paswan, Shri Ram Vilas

Paswan, Shri Sukdeo

Patel, Dr. Amrit Lal Kalidas

Patel, Shri Haribhai

Patil, Shri Harilal Nanji

Patel, Shri Ram Pujan

Patel, Shri Shravan Kumar

Patel, Shri Uttambhai Harjibhai

Patidar, Shri Rameshwar

Patil, Shri Miralal Naji

Patil, Shri prakash V.

Patil, Shrimati Pratibha Devsingh

Patil, Shri Uttamrao Deorao

Patil, Shri Yashwantrao

Patnaik, Shri Swap

Pattnayak, Shri Sarat Chandra

Pilot, Shri Rajesh

Ponnanadu, Shri Anandrasanthi Datta

Prabhu Zantye, Shri Harish Narayan

Pradhani, Shri K.

Pramanik, Shri Radhika Ranjan

Prem, Shri B.L. Sharma

Premi, Shri Mangal Ram

Purayastha Shri Kabindra

R

Rahi, Shri Ram Lal

Rai, Shri Kalp Nath

Rai, Shri Lall Babu

Rai, Shri Nawal Kishore

Rai, Shri Ram Nihor

Rajendra Kumar, Shri S.S.R.

Rajeshwan, Shrimati Basava

Raj, Narain, Shri

Raj Narain, Shri

Raju, Shri Bh. Vijayakumar

Rajulu, Dr. R.K.G.

Ram, Shri Prem Chand

Ram Singh, Rao

Ramchandran, Shri Mullappally

Ramaiah, Shri Bolla Bulli

Ramdew Ram, Shri

Rana, Shri Kashiram	Saloom, Shri Mohammad Yunus
Rao, Shri D.Venkateswara	Sanipalli, Shri Gangadhara
Rao, Shri J.Chokka	Save, Shri Moreshewar
Rao, Shri P.V. Narasimha	Sawant, Shri Sudhir
Rathva, Shri Naranbhai Jamalbhai	Sayed, Shri P.M.
Rawal, Dr Lal Bahadur	Scindia, Shri madhavrao
Rawat, Shri Prabhu Lal	Scindia, Shrimati Vijaya Raje
Rawat, Prof Rasa Singh	Selja, Kumari
Ray, Shri Rabi	Sethi, Shri Arjun Charan
Raychaudhuri, Shri Sudarsan	Shah, Shri Manabendra
Reddy, Shri A. Indrakaran	Shakya, Dr. Mahadeepak Singh
Reddy, Shri B N	Shankaranand, Shri B.
Reddy, Shri G Ganga	Sharma, Shri Chiranjil Lal
Reddy, Shri M. Baga	Sharma, Shri Rajendra Kumar
Reddy Shri Mahasamudram Gnanendra	Sharma, Shri Satish Kumar
Reddy, Shri R Swenda	Shastri, Shri Acharya Vishwanath Das
Reddy, Shri K Vijaya Bhaskara	Shastri, Shri Viashwanath
Reddy, Shri Y.S.Rajasekhar	Shingda, Shri Damu Barku
Roy, Shri Haradhan	Shivappa, Shri Kodakani Gowdana
Roypradhan, Shri Amar	Sindal, Shri S.B.
S	Silvera, Dr. C.
Sai, Shri A Pratap	Singh, Shri Dalbir
Sahi, Shrimati Krishna	Singh, Shri Han Kishore

Singh, Shri Khelsai

Thakore, Shri Gabhaji Mangaji

Singh, Shri Manphool

Thagkabal, Shri K.V.

Singh, Shri Motilal

Tharadevi Sidhartha, Shrimati D.K.

Singh, Shri Pratap

Thomas, Prof. K.V.

Singh, Kumari Pushpa Devi

Thomas, Shri P.C.

Singh, Shri Rajveer

Thorat, Shri Sandipan Bhagwan

Singh, Shri Ram

Thumgon Shri P.K.

Singh, Shri Ramnaresh

Tindivanam, Shri K. Ramamurthee

Singh, Shri Rampal

Tomar, Shri Ramesh Chand

Singh, Shri S.B.

Topdar, Shri Tarit Baran

Singh, Shri Vishwanath Pratap

Tope, Shri Ankushrao Raosaheb

Singh Deo, Shri K.P.

Topno, Kumari Frida

Sinha, Shri Shiva Sharan

Tripathi, Shri Lakshmi Narain Mani

Sodi, Shri Manku Ram

Tripathi, Shri Prakash Narain

Solanki, Shri Surajbhanu

Trivedi, Shri Arvind

Soundaram, Dr. (Shrimati) K.S.

Tytler, Shri Jagdish

Sukh Ram, Shri

U

Sultanpuri, Shri Krishan Dutt

Uma Bharti, kumari

Suresh, Shri Kodikkunil

Umbrey, Shri Laeta

Swami Shri Chinnayanand

Ummareddy Venkateswarlu, Prof.

Swami, Shri Sureshanand

Upadhyay, Shri Swarup

Swamy, Shri G.Venkat

Urs, Shrimati Chandra Prabha

Syed, Shahabuddin Shri

V

Tara Singh, Shri

Vajpayee, Shri Atal Bihari

Varma, Shri Ratilal

NOES

Verma, Shri Bhawani Lal

Patel, Shri Bheem Singh

Verma, Shri Phool Chand

MR. SPEAKER: Subject to correction*
 the result of the division is:

Verma, Shrimati Rita

Ayes : 319

Verma, Kumari Vimla

Noes : 1

Vijayaraghavan, Shri V.S.

Vyas, Dr. Girija

The motion is carried by a majority of the
 total membership of the House and by a
 majority of not less than two-thirds of the
 Members present and voting.

W

Wasnik, Shri Mukul Balkrishna

The motion was adopted.

Y

*Clause 1, as amended, was added to the
 Bill.*

Yadav, Shri Chandra Jeet

Yadav, Shri Chun Chun Prasad

MR. SPEAKER: I shall now put the
 Enacting Formula and the Long Title to the
 vote of the House. The question is:

Yadav, Shri Devendra Prasad

"That the Enacting Formula and the
 Long Title stand part of the Bill."

Yadav, Shri Ram Lakhan Singh

Yadav, Shri Ram Saran

The motion was adopted.

Yumnam Shri Yaima Singh

*The Enacting Formula and the Long Title
 were added to the Bill.*

Z

Zainal Abedin, Shri

SHRI S.B. CHAVAN: Sir, I beg to
 move:

*The following members also recorded their votes for Ayes:

Sarvashri Tarun Gogoi, B.K. Gudadinni, Anantha Venkata Reddy, Dr. Kartikeswar Patra,
 Sarvashri Ebrahim Sulaiman Saif, Chinnasamy Srinivasan, Uday Pratap Singh, K. Thulasiah
 Vandayar, Subash Chandra Nayak, Lokanath Choudhury, M. Ramanna Rai, Ramashray
 Prasad Singh, G.M.C. Ralayogi, Ramchandra Marotrao Ghangare, K.P. Reddaiah Yadav,
 K.V.R. Chowdhary, Chetan P.S. Chauhan, N.K. Baliyan, Smt. Saroj Dubey, Sarvashri Shivraj
 Singh Chauhan, Virendra Singh, Rampal Singh, Prabhu Dayal Katheria, Rudrasen Chaudhary,
 V.N. Sharma, Dwarka Nath Das, Ramkrishna Kusmaria, Ram Singh Kashwa, Ram Narain
 Berwa, Dr. Gunvant Rambha Sarode, Shri Pankaj Chowdhary, Shri Jeewan Sharma, Shri
 Sharad Yadav and Shri Nitish Kumar.

"That the Bill, as amended, be passed."

Athithan, Shri R. Dhanuskodi

MR. SPEAKER: I think, there are some Members standing outside. We would like them to get the entry to the House so that they can have their say in passing this Bill.

B

Let the Lobbies be cleared.

MR. SPEAKER: Now, the Lobby has been cleared.

Baitha, Shri Mehendra

Bandaru, Shri Dattatraya

Banerjee, Kumari Mamata

Bansal, Shri Pawan Kumar

The question is:

Barman, Shri Palas

"That the Bill, as amended, be passed."

Barman, Shri Uddhab

The Lok Sabha divided.

Basu, Shri Chitta

12.42 hrs.

Bhadana, Shri Atar Singh

Division No. 4

Bhagat, Shri Vishweshwar

AYES

Bhakta, Shri Manoranjan

A

Bhandari, Shrimati Dil Kumari

Abedya Nath, Mahant

Bhardwaj, Shri Paras Ram

Acharia, Shri Basu Deb

Bhargava, Shri Girdhari Lal

Advani, Shri Lal K.

Bhattacharya, Shrimati Malini

Agnihotri, Shri Rajendra

Bhonsle, Shri Prataprao B

Ahamed, Shri E.

Bhonsle, Shri Tejasingh Rao

Ahrwar, Shri Anand

Bhuria, Shri Dileep Singh

Akber Pasha, Shri B.

Birbal, Shri

Anbarasu Era, Shri

Brahma Chaudhury, Shri Satyendra Nath

Ansari, Shri Mumtaz

Arunachalam, Shri M.

C

Asokaraj, Shri A.

Chacko, Shri P C

Che'riborty, Prof. Susanta	Deshmukh, Shri Ashok Anandrao
Chaliha, Shri Kirip	Deshmukh, Shri Chandubhai
Chandrakar, Shri Chandulal	Dev, Shri Sontosh Mohan
Charles, Shri A.	Devarajan, Shri B.
Chatterjee, Shri Nirmal Kant	Dharmabhiksham, Shri
Chaudhary, Shri Ram Prakash	Dhumal, Prof. Prem
Chaudhary, Shri Rudrasen	Digvijaya Singh, Shri
Chaudhri, Shri Narain Singh	Dome, Dr. Ram Chandra
Chauhan, Shri Chetan P.S.	Drona, Shri Jagat Vir Singh
Chauhan, Shri Shivraj Singh	Dubey, Shrimati Saroj
Chaure, Shri Bapu Hari	F
Chavan, Shri Prithviraj D.	Faleiro, Shri Eduardo
Chavda, Shri Harisinh	Farook, Shri M.O.H.
Chennithala, Shri Ramesh	Fernandes, Shri Oscar
Chidambaram, Shri P.	G
Choudhury, Shri Lokanath	Gaikwad, Shri Udyasingrao
Chowdhary, Shri Pankaj	Gajapathi, Shri Gopi Nath
D	Gamit, Shri Chhitubhai
Damor, Shri Somjibhai	Gangwar, Dr. P.R.
Deka, Shri Probin	Gangwar, Shri Santosh Kumar
Delkar, Shri Mohan S.	Gautam, Shrimati Sheela
Dennis, Shri N.	Gavit, Shri Manikrao Hodlya
Deo, Shri K.P. Singh	Gehlot, Shri Ashok
Deora, Shri Murli	Ghatowar, Shri Paban Singh

Gogoi, Shri Tarun

Jena, Shri Srikanta

Gohil, Dr. Mahavirsinh Harisinhji

Jha, Shri Bhogendra

Gomango, Shri Giridhar

Jhikram, Shri Mohanlal

Gowda, Prof. K. Venkatagiri

Joshi, Shri Anna

Gudadinni, Shri B.K.

Joshi, Shri Dau Dayal

Gundewar, Shri Vilasrao Nagnathrao

K

Gupta, Shri Indrajit

Kahandole, Shri Z.M.

H

Kale, Shri Shankarrao D.

Handique, Shri Bijoy Krishna

Kaliapermal, Shri P.P.

Hooda, Shri Bhupinder Singh

Kalka Das, Shri

I

Kamal, Shri Shyam Lal

Imchalemba, Shri

Kamal Nath, Shri

Inderjit, Shri

Kamat, Shri Gurudas

Islam, Shri Nurul

Kamble, Shri Arvind Tulshiram

J

Kamson, Prof.M.

Jaffer Sharief, Shri C.K.

Kanithi, Dr. Viswanatham

Jai Prakash, Shri

Kanodia, Shri Mahesh

Jakhar, Shri Balram

Kapse, Shri Ram

Janarthanan, Shri M.R. Kadambur

Karrenddula, Shrimati Kamala Kumari

Jaswant Singh, Shri

Kashwan, Shri Ram Singh

Jatav, Shri Bare Lal

Katheria, Shri Prabhu Dayal

Jatiya, Shri Satyanarayan

Katiyar, Shri Vinay

Jawali, Dr. B.G.

Kaul, Shrimati Sheila

Jayamohan, Shri A.

Khan, Shri Ayub

Khan, Shri Sukhendu	Malik, Shri Dharampal Singh
Khandelwal, Shri Tara Chand	Malik, Shri Purna Chandra
Khanduri, Shri Bhuwan Chandra	Malikkarjun, Shri
Khanoria, Shri D D	Malikarjunaraj, Shri S
Khurana, Shri Madan Lal	Mallu, Dr D
Khursheed, Shri Salman	Mandal, Shri Brahmanand
Krishan Kumar, Shri S	Mandal, Shri Sanat Kumar
Krishnaswamy, Shri M	Marbaniang, Shri T. S. G
Krishnendra Kaur (Deepa) Shrimati	Methew, Shri Pala K M
Kudumula Kumari Padmasree	Mathur, Shri Shiv Charan
Kuli, Shri Balraj	Maurya, Shri Anand Ratna
Kumar, Shri V Dhananaya	Meena, Shri Bheru Lal
Kumaramangalam, Shri Rangarajan	Mirdna, Shri Nathu Ram
Kuppuswamy, Shri C K	Mirdna, Shri Ram Niwas
Kurien, Prof P J	Mishra, Shri Ram Nagina
Kushmaria, Shri Ramkrishna	Misra, Shri Janardan
L	Misra, Shri Satyagopal
Lakshmanan, Prof Savithri	Misra, Shri Shyam Bihari
laljan Basha, Shri S M	Mukherjee, Shrimati Geeta
Lodha, Shri Guman Mal	Mukhopadhyay, Shri Ajoy
M	Munda, Shri Govinda Chandra
Made Gowda, Shri G	Munda, Shri Kariya
Mahajan, Shrimati Sumitra	Muniyappa, Shri K H
Mahato, Shri Bir Singh	Murmu, Shri Rup Chand

Murthy, Shri M.V. Chandrashekara

Passi, Shri Balraj

Murthy, Shri M.V.V.S.

Paswan, Shri Chheddi

Murugesan, Dr. N.

Paswan, Shri Ram Vilas

Muttemwar, Shri Vilas

Paswan, Shri Sukdeo

N

Naik, Shri Ram

Patel, Shri Brishin

Naikar, Shri D.K.

Patel, Shri Haribhai

Nandi, Shri Yellaiah

Patel, Shri Harilal Nanji

Narayanan, Shri P.G.

Patel, Shri Ram Pujan

Nawale, Shri Vidura Vithoba

Patel, Shri Shravan Kumar

Nayak, Shri Mrutyunjaya

Patel, Shri Uttambhai Harjibhai

Nayak, Shri Sahwsh Chandra

Patidar, Shri Rameshwar

Netam, Shri Arvind

Patil, Shri HiraLal Niraj

Nyamagouda, Shri S.B.

Patil, Shri prakash V.

O

Odeyar, Shri Channaiah

Patil, Shrimati Pratibha Devisingh

Patil, Shri Surya Kanta

Oraon, Shri Lalit

Patil, Shri Uttamrao Deorao

P

Padma, Dr. (Shrimati)

Patil, Shri Yashwantrao

Patnaik, Shri Sivaji

Pal, Shri Rupchand

Patra, Dr. Kartikeswar

Palacholla, Shri Venkata Rangayya
Naidu

Pattnayak, Shri Sarat Chandra

Pandeya, Dr. Laxminarayan

Peruman, Dr. P. Vallal

Panigrahi, Shri Sriballav

Pilot, Shri Rajesh

Panja, Shri Ajit

Poosapati, Shri Anandgajapati Raju

Prabhu, Shri R.	Rao, Shri D.Venkateswara
Prabhu Zantye, Shri Harish Narayan	Rao, Shri J.Chokka
Pradhani, Shri K.	Rao, Shri P V. Narasimha
Pramanik, Shri Radhika Ranjan	Rao, Shri V. Krishna
Prem, Shri B.L. Sharma	Rathva, Shri Naranbhai Jamlabhai
Premi, Shri Mangal Ram	Rawal, Dr. Lal Bahadur
Purkayastha, Shri Kabindra	Rawat, Shri Prabhu Lal
R	Rawat, Prof. Rasa Singh
Rahi, Shri Ram Lal	Ray, Shri Rabi
Rai, Shri Kalp Nath	Ray, Shri Sudhir
Rai, Shri Lal Babu	Raychaudhuri, Shri Sudarsan
Rai, Shri Nawal Kishore	Reddy, Shri A. Indrakaran
Rai, Shri Ram Niho	Reddy, Shri Anantha Venkata
Rajeshwari, Shrimati Basava	Reddy, Shri B N
Raj Narain, Shri	Reddy, Shri G Ganga
Rajulu, Dr. R.K.G	Reddy, Shri M. Baga
Ram, Shri Prem Chand	Reddy, Shri Mahasamudram Gnanendra
Ram Babu, Shri A.G.S.	Reddy, Shri R. Surender
Ram Singh, Rao	Reddy, Shri K. Vijaya Bhaskara
Ramchandran, Shri Mullappa	Reddy, Shri Y. S. Rajashekhar
Ramaiah, Shri Bolla Bulli	Roy, Shri Haradhan
Ramdew Ram, Shri	Roypradhan, Shri Amar
Rasagar, Shri	S
Rana, Shri Kashiram	Sai, Shri A. Pratap

Sahi, Shrimati Krishna	Shivappa, Shri Kodakan Gowdana
Sait Shri Ebrahim Sulaiman	Shukla, Shri Vidhyacharan
Sajan Kumar Shri	Sindal, Shri S B
Sangma Shri Purno A	Silvera, Dr C
Saniwalli, Shri Gangadhara	Singh, Shri Dalbir
Saraswati Shri Yoganand	Singh, Shri Hari Kishore
Sarode Dr Gurnant Rambhau	Singh, Shri Jangbir
Save Shri Moreshwar	Singh Shri Khelsai
Sawant Shri Sudhir	Singh, Shri Manphool
Sayeed Shri P M	Singh Shri Motilal
Scaria Shri madhavarao	Singh Kumari Pushpa Devi
Scandia Shri At Vijaya rath	Singh Shri Rajveer
Selja Kumari	Singh Shri Ram
Sethi Shri Arjun Charan	Singh, Shri Ramashray Prasad
Shah Shri Manabendra	Singh Shri Ramnaresh
Shakya Dr Mahadeepak Singh	Singh Shri Rampal
Shankaranand Shri B	Singh Shri S B
Sharma Shri Chiran, Lal	Singh Shri Uday Pratap
Sharma Shri Rajendra Kumar	Singh Shri Vishwanath Pratap
Sharma Shri Satish Kumar	Singh Deo Shri K P
Sharma Shri V N	Sod Shri Manku Ram
Shastri Shri Vishwanath Dar	Solanki Shri Surajbhanu
Shastri Shri Viashwanath	Soundaram Dr (Shrimati) K S
Shingda Shri Damu Barku	Srinivasan Shri Chinnasamy

Sukh Ram, Shri

Trivedi, Shri Arvind

Sultanpuri, Shri Krishan Dutt

Tytler, Shri Jagdish

Suresh, Shri Kodikkunil

U

Swami, Shri Chinmayanand

Uma Bharti, kumari

Swami Shri Sureshanand

Umbrey, Shri Laeta

Swamy Shri G Venkat

Ummareddy Venkateswaru, Prof

Syed Shahabuddin Shri

Upadnyay Shri Swarup

T

Urs, Shrimati Chandra Prabha

Tara Singh Shri

V

Tej Narayan Singh, Shri

Vaipayee Shri Ata B har

Thakere, Shri Gabhaji Manga

Varma Shri Rat la

Thagkabal Shri K V

Verma Shri Phool Chand

Tharadevi Sidhartha, Shrimati D K

Verma, Shrimati Rita

Thomas, Prof K V

Verma Shri Sh v Sharan

Thomas Shri F C

Verma, Kumar Vimala

Thorat Shri Sandipan Bhagwan

Vijayaragavan Shri V S

Tilumgori Shri P K

Vyas Dr Girija

Tindivanam, Shri K Ramamurthee

W

Tomar, Shri Ramesh Chand

Wasnik, Shri Mukul Balkrishna

Topdar, Shri Tarit Baran

Y

Tope, Shri Ankushrao Raosaheb

Yadav Shri Chandra Jee

Topno, Kumari Frida

Yadav Shri Chun Chun Prasad

Tripathi, Shri Lakshmi Narain Mani

Yadav Shri Devendra Prasad

Tripathi, Shri Prakash Narain

Yadav Shri Ram Lakhan Singh

Yadav, Shri Ram Saran

Yadav, Shri Satya Pal Singh

Z

Zainal Abedin, Shri

NOES

MR. SPEAKER: Subject to correction*,
the result of the division is:

Ayes : 349

Noes Nil

The motion is carried by a majority of the
total membership of the House and by a
majority of not less than two-thirds of the
members present and voting.

The Bill, as amended, is passed by the
requisite majority, in accordance with the
provisions of Article 368 of the Constitution.

The motion was adopted.

12.44 hrs.

STATEMENT BY PRIME MINISTER

**Commonwealth summit in Harare, the
G-15 Summit in Caracas and the visit of
the Prime Ministers of Nepal and
People's Republic of China**

MR. SPEAKER: Now, as agreed be-

tween ourselves, I may request the hon.
Prime Minister to make a statement on his
visit to foreign countries.

(Interruptions)

[Translation]

SHRI HARI KISHORE SINGH
(Sheohar): Mr. Speaker, Sir, I would like to
raise a point of propriety. The Hon. Prime
Minister went to attend the Commonwealth
summit much earlier, he should have made
the statement at the time. What is the reason
that the Government is hesitating on the
foreign policy. No discussions were held on
the demands of External Affairs Ministry in
the last session too. It has been the first
occasion in the entire history that the state-
ment which should have been made much
earlier, is being made today. *(Interruptions)*

[English]

THE PRIME MINISTER (SHRI P. V.
NARASIMHARAO): Mr. Speaker Sir, Events
in the world have continued to move at a
rapid pace since I intervened in the discus-
sion on the international situation in the Lok
Sabha on 18 September 1991. I had, on that
occasion, recalled the congress Party mani-
festo and Jawaharlal Nehru's vision of a
world without competing blocs, a world of
detente, a world moving towards disarmament.
And yet, the lowering and elimination of
East-West tensions and the renewed quest
for solutions to sub-regional and regional
conflicts, have not brought solutions to the

*The following Members also recorded their votes for Ayes:

Dr. Chinta Mohan, Shri B.M. Mujahid, Smt. Maragatham Chandrasekhar Sarvashri Bhawani
Lal Verma, Thulasi K. Vandyar, Surya Narayan Singh M. Ramanna-Rai, G.M.C. Balayogi,
Yaima Singh Yumnam Ramchandra Marotrao Ghangare, K.P. Reddaiah Yadav, K.V.R.
Chowdary, Ram Sunder Das, Pratap Singh, Manjay Lal, Smt. Girija Devi, Sarvashri Braja
Kishore Tripathi, Mohammed Ali Ashraf Fatmi, Sarvashri Virendera Singh, Sushil Chandra
Verma, Ram Tahal Coudhary, Dwaraka Nath Das, Ramkrishna Kusmaria, Kunjee Lal, Ram
Narain Berwa, Chhotey Lal, Mohan Singh, Sharad Yadav, Nitish Kumar.